

Industrial projects in Rajasthan

1991. SHRI DHARAMCHAND JAIN: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details of industrial projects pertaining to Rajasthan, pending clearance with the Union Government; and

(b) by when these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) 48 applications for the grant of industrial licences received in the Secretariat for Industrial Approval for setting up industries in Rajasthan were pending as on 1-3-1981. Out of these, 29 applications are for setting up New Units, 11 for the manufacture of New Articles, 7 for Substantial Expansions and 1 for New Article/Substantial Expansion. Details of pending applications are not divulged pending Government's decision thereon.

(b) The time-limits specified for disposal of applications is 60 days for non-MRTP/non-FERA Units, and 90 days for MRTP/FERA units. Government constantly endeavour to dispose of applications within specified time-limits.

Extension of Minimum Wages Act to Jammu and Kashmir

1992. SHRI NAND KISHORE BHATT:

DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that although the Minimum Wages Act has been extended to Jammu and Kashmir, the State Government has not fixed minimum wages so far causing hardship to an exploitation of workers; and

(b) if so, what steps Government have taken or propose to take to expedite action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) According to information available the fixation of minimum wages in respect of employments in (i) Rice, Flour & Dal Mills (ii) Shops & Establishments has been recommended to the State Government and the decision of the Government is awaited. The fixation of Minimum Wages in respect of other employments is reported to be under consideration of State Government.

All the State Governments and Union Territories including Jammu & Kashmir have been advised to prescribe minimum wages for as many employments as possible by making additions to the Schedule from time to time and to enforce the same.

Deployment of Army in Aid of Civil Administration

1993. SHRI T. ALIBA IMTI: Will the Minister of DEFENCE be pleased to state:

(a) what is the criteria for deployment of army in aid of civil administration;

(b) whether adequate safeguards have been provided so that the normal training of the army does not suffer and they do not become unpopular with the people when they are so deployed; and

(c) if so what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c) instructions provide for employment of the Armed Forces in aid to civil authority for the following duties:

(a) Maintenance of law and order

(b) Maintenance of essential services

(c) Assistance during natural calamities

(d) Any other Type of Assistance.

(e) In Aid to Civil Authority in the disturbed areas.

2. Troops can be requisitioned in aid to civil authority for maintenance of law and order only when the civil authority has satisfied itself that the situation would be beyond the control of the Police and the Para Military Forces. Further the deployment of troops for maintenance of law and order will be restricted to a period of 10 days and any extension of their employment beyond this period would be possible only with the sanction of the Central Government. While taking decisions on extension of such aid, Government satisfy themselves that only where it is absolutely necessary, troop are permitted to be deployed further.

3. The criteria for employment of troops for maintenance of essential service is that in the first place, the civil authority seeking the assistance of the troops must declare the strike as illegal and must also certify that they have exhausted all available civilian resources before approaching the Central Government for the assistance of the troops. Further, before the assistance of the troops can be made available, the Central Government must under the provisions of the Armed Forces (Emergency Duties) Act, 1947 issue a notification declaring the service in question as an essential service.

4. Assistance of troops during natural calamities and in other serious emergencies will generally be provided by the Armed Forces when sanctioned by the Central Government. If however, time does not permit for securing prior sanction of the Central Government, the local military authorities, at their discretion, may comply with the request of the civil authority to the best of their ability. Fact of such assistance is required to be reported promptly to the Central Government.

5. The deployment of troops in the disturbed areas is governed by the

provisions of the Armed Forces (Assam and Manipur) Special Powers Act, 1958.

6. The Instructions governing employment of troops in aid to civil authority provide for adequate safeguards to ensure that the troops are requisitioned for this duty only as a last resort. The deployment of troops in aid to civil authority under normal circumstances is for the minimum inescapable period only in order to ensure that their training programmes and morale do not suffer. Further several conditions must obtain before the troops can be deployed for maintenance of essential services. The underlying purpose is to ensure that the troops are not called out ordinarily to provide assistance in every situation.

Pak Loan of Army Personnel to Saudi Arabia

1994. SHRI T. ALIBA IMTI: Will the Minister of DEFENCE be pleased to state: ..

(a) whether it is a fact that Pakistan has loaned a huge contingent of Army personnel to Saudi Arabia and in return the Rayat Government has agreed to bear all expenses for raising an equal number of divisions in Pakistan and have further committed to supply military hardware to them; and

(b) if so, whether Government have taken appropriate measures to counteract the said military action by Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Government have seen press reports to this effect. There is, however, no confirmed information on this.

(b) All developments which have a bearing on our security environment are constantly reviewed and our defence preparedness updated.